

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).7947/2012

(From the judgement and order dated 15/03/2012 in MCRC No.8882/2011, of  
The HIGH COURT OF M.P AT JABALPUR)

ASHFAQ AHMED QUERESHI & ANR.

Petitioner(s)

VERSUS

NAMRATA CHOPRA & ORS.

Respondent(s)

(With appln(s) for stay and permission to file additional documents and  
with prayer for interim relief and office report)

Date: 16/12/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN  
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. Vikas Upadhyay,Adv.

For Respondent(s) Mr. Prashant Kumar,Adv.  
Mr.Vaibhav Srivastava,Adv.  
for M/S. Ap & J Chambers,Adv.

Mr. Arjun Garg,Adv.  
Mr. Mishra Saurabh ,Adv

Ms. Sangita Bhayana,Adv.  
Mr. Amlan Kumar Ghosh ,Adv

UPON hearing counsel the Court made the following

O R D E R

It is reported that respondent No.3 has died. As no relief  
has been sought against respondent No.4, therefore the said  
respondent is not concerned with the case as pointed out by Ms.  
Sangita Bhayana, learned counsel appearing on behalf of Mr. Amlan  
Kumar Ghosh, learned Advocate on Record appearing for respondent  
No.4.

Therefore, the petition against respondent No.3 is abated  
and the name of respondent No.4 is deleted from the array of  
parties.

Leave granted. Order reserved.

List for pronouncement of order tomorrow the 17th December,  
2013.

| (O.P. SHARMA)  
| Court Master

| (M.S. NEGI)  
| Assistant Registrar

|